

MR. SPEAKER: Mr. Gopal, Mr. Ravi is making a representation and he can defend himself.

SHRI K. GOPAL: You say you have not received it. Last week we gave some notice and so far we have not been told as to what happened to that. We do not believe that, even if you receive it, any action will be taken.

SHRI VAYALAR RAVI: I am making my submission because of the seriousness of the matter. It is not a question about Shri Jagjivan Ram alone. Many other things are involved. Already several Calling Attention Notices have been given. I am not concerned about any firing in any State. There is large-scale firing in different States. About 10 to 12 people have died in Tamil Nadu, Madhya Pradesh and Uttar Pradesh and also in Andhra Pradesh. So, in different States ruled by different parties, police firing has taken place, resulting in the death of 10 or more people, why it is happening? What is the intention of the police? We will not be satisfied with a reply that it is a State subject. This is a matter in which the House itself should feel concerned, because people are being killed as if in a slaughter house. In Madhya Pradesh and in Tamil Nadu in the firing about 11 or 12 people died. It is a very serious matter. Apart from the party affiliations, we will have to go into the root of the matter. Let us have a discussion.

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. SETTING UP OF ADVISORY COMMITTEE ON CHEMICALS AND FERTILIZERS

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a state-

ment (Hindi and English versions) regarding setting up of an Advisory Committee on Chemicals and Fertilizers together with a copy of Government Resolution No. L. 16013(4)/78-Ch. II/Desk dated the 20th April, 1978. [Placed in Library. See No. LT-2063/78].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR ORGANIC CHEMICAL INDUSTRIES FOR 1976-77

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): अध्यक्ष महोदय, मैं उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 7 की उपधारा (4) के अन्तर्गत कार्बनिक रसायन उद्योग विकास परिषद् के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-2064/78].

12.11 hrs.

RE. NOTICES UNDER RULE 377

SHRI R. V. SWAMINATHAN (Madurai): Sir, I have given notice under rule 377. I think it has been circulated. Of course, I do not want to raise it at this stage. There is a serious situation in Tamil Nadu. Firing has taken place in Madurai district day before yesterday and also yesterday.

MR. SPEAKER: You have given notice under rule 377. It is under my consideration.

SHRI R. V. SWAMINATHAN: I have been told that it has been admitted.

MR. SPEAKER: You will be called in due course.